GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1419

TO BE ANSWERED ON THE 12TH DECEMBER, 2023/ AGRAHAYANA 21, 1945 (SAKA)

AP REORGANISATION ACT, 2014

1419. SHRI KESINENI SRINIVAS:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the provisions in the Andhra Pradesh Reorganisation Act, 2014, for ensuring equal opportunities in higher education for locals in Andhra Pradesh and Telangana;
- (b) the details of the amendments made to Article 371D of the Constitution in the Act;
- (c) whether it is true that the existing admission quotas for locals in educational institutions under article 371D of the Constitution shall lapse after Section 95 of the Act ceases to have effect in May 2024; and
- (d) if so, the details of steps taken to prevent such an issue from arising for students in the backward regions of Andhra Pradesh?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): Section 95 of the Andhra Pradesh Reorganisation (APR) Act, 2014 provides that in order to ensure equal opportunities for quality higher education to all students in the successor States, the existing admission quotas in all government or private, aided or unaided, institutions of higher, technical and medical education in so far as it is provided under article 371D of the Constitution, shall continue as such for a period of ten years, during which the existing common admission process shall continue.

Section 97 of the APR Act, 2014 provides for following amendments in Article 371D:

- (a) in the marginal heading, for the words "the State of Andhra Pradesh", the words "the State of Andhra Pradesh or the State of Telangana" shall be substituted;
- (b) for clause (1), the following clause shall be substituted, namely:-
- "(1) The President may by order made with respect to the State of Andhra Pradesh or the State of Telangana, provide, having regard to the requirement of each State, for equitable opportunities and facilities for the people belonging to different parts of such State, in the matter of public employment and in the matter of education, and different provisions may be made for various parts of the States.";
- (c) in clause (3), for the words "the State of Andhra Pradesh", the words "the State of Andhra Pradesh and for the State of Telangana" shall be substituted.
- (d): No such proposal has been received from the Government of Andhra Pradesh.
